

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No.281(ND)/2017
Appeal No.69/2017

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd.	Applicant/petitioner
Vs.		
Registrar of Companies	Respondent

Order under Section 252 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant	: Mr. Prince Mohan Sinha (Company Secretary)
	Mr. Prem Pyara Tiwari (Company Secretary)
For the ROC, Delhi	: Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt.	: Ms. Easha Kadian, Proxy Counsel for Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned Company Secretary states that the rejoinder is necessary. Let the same be filed within 2 weeks with a copy in advance to the Company Prosecutor. A copy of the paper book shall be handed over to Ms. Gurang during the course of the day and reply, if any, be filed within four weeks.

Rejoinder, if any, be filed within two weeks thereafter.

List for further consideration on 13th February, 2018

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)